

**In Chamber**

**Case :-** PUBLIC INTEREST LITIGATION (PIL) No. - 2099 of 2023

**Petitioner :-** In Re

**Respondent :-** Bar Council Of U.P.

**Counsel for Petitioner :-** Suo Moto

**Hon'ble Pritinker Diwaker,Chief Justice**

**Hon'ble Mahesh Chandra Tripathi,J.**

**Order on Civil Misc. Application No.1 of 2023:**

On a mention made by Sri Anoop Trivedi, learned Senior Counsel along with Sri Shiv Kishor Gaur, Chairman, Sri Jay Narayan Pandey, Member Secretary and Sri Madhu Sudan Tripathi, Member, Bar Council of Uttar Pradesh, for urgent hearing in the matter, this Bench has been constituted today.

Present application has been moved by the Bar Council of Uttar Pradesh through its Secretary as also its Chairman and Member Secretary with the prayer to issue suitable directions in respect of the grievances/issues referred to in the application dated 7.9.2023, preferred by the applicant-Bar Council of Uttar Pradesh, to be placed before the Special Committee to be constituted by the Chief Justice in the light of the judgment dated April 20, 2023 passed in **M.A. No.859 of 2020** In re: **SLP (C) No.5440 of 2020** (*District Bar Association Dehradun vs. Ishwar Shandilya & Ors.*) and for any other order which this Court may deem fit and appropriate.

Sri Anoop Trivedi, learned Senior Counsel, Sri Shiv Kishor Gaur, Chairman, Sri Jay Narayan Pandey, Member Secretary and Sri Madhu Sudan Tripathi, Member, Bar Council of Uttar Pradesh along with the office bearers of the High Court Bar Association have been heard in support of the present application.

Various grievances have been raised in respect of the incident occurred at District Hapur, Uttar Pradesh in respect of which, present PIL has already been entertained by this Court.

Having considered the submissions made at the Bar, we deem it appropriate to refer the application dated 7.9.2023 of the Bar Council of Uttar Pradesh, containing its grievances in respect of the incident, to the Committee chaired by Hon'ble Mr Justice Manoj Kumar Gupta and consisting of Hon'ble Mr Justice Rajan Roy, Hon'ble Mr Justice Mohd. Faiz Alam Khan, learned Advocate General of Uttar Pradesh or his nominee, Chairman, Bar Council

of Uttar Pradesh and President, High Court Bar Association.

Ordered accordingly.

We further direct the SIT, already constituted by the State Government to look into the incident, to also intimate about the action taken on the first information reports lodged by the Lawyers in respect of the incident, while submitting its interim report, as previously directed.

Registry is directed to place a copy of this order before the Chairman of the Committee, for further necessary action in the matter.

List this application on 15.9.2023 along with main case.

**Order Date :- 9.9.2023**

RKK/-

(Pritinker Diwaker, CJ)

(M C Tripathi, J)